

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-07-2024 AT 10:30 AM**

**CP(IB) No.745/7/HDB/2019**

**AND**

**IA (IBC) 1486/2022 & IA (IBC) 1216/2024 in CP(IB) No.745/7/HDB/2019**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Punjab National Bank

**...Financial Creditor**

**AND**

Ind Barath Thermal Power Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1486/2022**

Learned Counsel Mr Shashank Agarwal along with Mr Aadil Khan for applicant present through Video Conference.

Learned Counsel Mr Yogesh Jagia along with Mr Harshit Ratra, for Respondent Nos 1,5 and 9 present physically.

Learned Counsel Mr DVAS Ravi Prasad, for Respondent Nos 2 and 3 present physically.

Heard learned counsel Mr Yogesh Jagia, for Respondent Nos 1,5 and 9 in part. It is a plea of the learned counsel for the respondents that the documents namely, Sale certificate, Public Notice and LOIs in favour of the purchasers be filed/furnished. Learned counsel for the liquidator/ applicant undertakes to file the same and serve the copy on the other side. For continuation, call on 21.08.2024.

**IA (IBC) 1216/2024**

Learned Counsel Mr Shashank Agarwal present through Video Conference and stated that the Respondent No.1/ Corporate Debtor is sold as a going concern, hence this application is not pressed. The same is on record. However, while direction the liquidator to e-file a memo to that effect and also physically.

Accordingly, **this application is closed as not pressed.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**